

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

OA No.106/2022(WZ).

With

OA No.09/2023(WZ)

With

OA No.10/2023(WZ)

**COUNTER AFFIDAVIT FILED ON BEHALF OF MEMBER SECRETARY
ODISHA COASTAL ZONE MANAGEMENT AUTHORITY, RESPONDENT
No. 11 and 10.**

Affidavit on behalf of Respondent No. 11, in OA No. 106/2022 and Respondent No. 10 in OA No. 09/2023 and in OA No. 10/2023, by the Member Secretary, Odisha Coastal Zone Management Authority (OCZMA) in compliance of order dated 24.04.2025 of this tribunal.

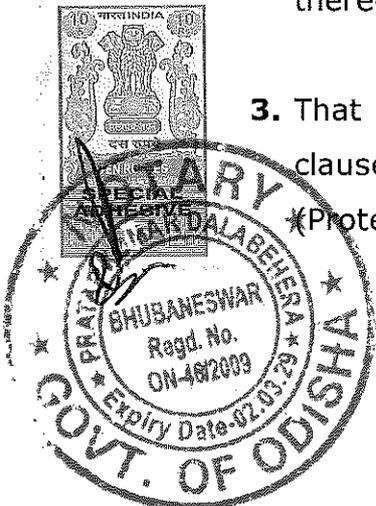
I, Sri K.S Pradeep, aged about 45 years, S/o Sri K. Sivaraman, at present working as Member Secretary, Coastal Zone Management Authority, Odisha in Forest, Environment and Climate Change Department, Government of Odisha, Bhubaneswar, District-Khordha, Odisha, do here by solemnly affirm and state as follows;

2. That I have gone through the OA and understood the contents thereof.

3. That in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5

Member Secretary
OCZMA
Forest & Env Dept.

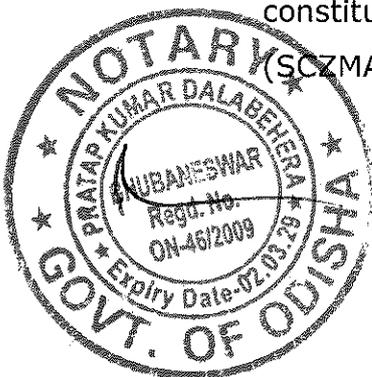
K. S. Pradeep



of the Environment (Protection) Rules, 1986, Ministry of Environment and Forest had notified the Coastal Regulation Zone (CRZ) Notification, 1991 on 19th February, 1991 which was superseded by CRZ Notification 2011 issued vide S.O. No. 19(E), dated 6th January, 2011 and CRZ Notification, 2019. The CZMP for the state of Odisha are prepared and approved from MoEF & CC in 1st June, 2021.

4. That, the Ministry of Environment, Forest and Climate Change (MoEF & CC), Government of India, in exercise of its powers under the Environment (Protection) Act, 1986, has issued the Coastal Regulation Zone (CRZ) Notification, 1991, which was superseded by Coastal Regulation Zone Notification, 2011 on 06.01.2011.
5. That, CRZ Notification, 2019 issued by MoEF & CC. Gol vide dated 18.01.2019 superseded the earlier CRZ Notification 2011 after several amendments and changes in the classification.
6. That, as per the CRZ, Notification, 2019, FE&CC Dept. has prepared the Coastal Zone Management Plan (CZMP) and the same was approved by MoEF & CC on 01.06.2021 which was the updation of the earlier CZMP-2018 approved by MoEF&CC on 07.08.2018 prepared as per the CRZ, Notification, 2011 following the guideline of MoEF&CC. The Coastal Regulation Zone of Odisha consists of 7 coastal districts like Ganjam, Puri, Khordha, Kendrapara, Jagatsinghpur, Bhadrak & Balasore. Public Consultation process were conducted in all the coastal districts during preparation of the CZMP as per CRZ Notification 2019. Presently, the CRZ, Notification, 2019 is implemented in the state. Copies of the approval letters are attached as **Annexure-1**.

7. That, Ministry of Environment and Forest & Climate change constituted the UT/State Coastal Zone Management Authority (SCZMA) for implementation of the provisions of the CRZ Notification.



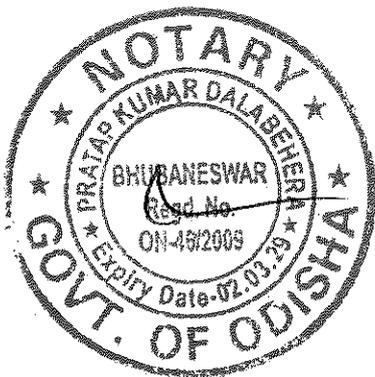
K. S. Pradeep
Member Secretary
OCZMA

8. That, monitoring of this notification the State constituted district level Committees under the Chairmanship of the District Magistrate concerned containing at least three representatives of local traditional coastal communities especially fisher folk.
9. That, the CRZ Notification, 2019 focused on conservation and management of marine and coastal ecosystems & Ecologically sensitive areas, development in coastal areas, eco-tourism Development, and sustainable development of coastal communities etc. enhances disaster resilience through hazard line mapping, setback regulations, and buffer zones, mitigating the impacts of cyclones, storm surges, and tsunamis.
10. That, this Hon'ble Tribunal may be pleased to allow the implementation of the Coastal Regulation Zone (CRZ) Notification, 2019.
11. I respectfully submit that, in view of the above submissions, it is humbly prayed that this Hon'ble Tribunal may pass such further or other orders) as deemed fit and proper in the facts and circumstances of the case.



DEPONENT

**Member Secretary
OCZMA
Forest & Env. Dept.**



VERIFICATION

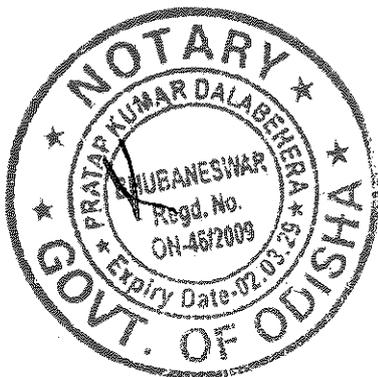
Verified at Bhubaneswar on 16th July, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and information as derived from the official records and nothing material has been concealed there from.

IDENTIFIED BY ME
[Signature]
Bhubaneswar

[Signature]
DEPONENT

Solemnly affirmed at Bhubaneswar
On this day 16th July, 2025 and
signed his name in my presence.

Member Secretary
OCZMA
Forest & Env. Dept.



THE ABOVE NAMED DEPONENT BEING IDENTIFIED BY... *[Signature]*... ADV. BBSR APPEARS BEFORE ME AND STATE AN OATH ON... 16/7/25... AN ABOUTAM/PM THAT THE CONTAINTS OF THIS AFFIDAVIT ARE TRUE TO THE BEST OF HIS/HER KNOWLEDGE,

[Signature]
P.K. DALABEHERA
Notary, Bhubaneswar
Regd. No. ON-46/09

F. No. 12-9/2021-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
IA-III (CRZ Division)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi -3
Dated: 1st June, 2021

To,
The Member Secretary,
Odisha Coastal Zone Management Authority,
1st Floor, Administrative Building,
Regional Plant Resource Centre Campus,
Nayapalli, Bhubaneswar- 751015, Odisha

Subject: Coastal Zone Management Plans of Odisha as per CRZ Notification,
2019 - regarding.

Sir,

This has reference to letter No. EE-18/2019-6100/F&E, dated 19.03.2021 furnishing therein the Coastal Zone Management Plans (CZMPs) of Odisha, drawn as per the provisions of the Coastal Regulation Zone (CRZ) Notification, 2019.

2. In this regard, it is to state that based on recommendation of the National Coastal Zone Management Authority in its 42nd meeting held on 23.03.2021, the Ministry of Environment, Forest and Climate Change hereby conveys its approval of the CZMPs for the State of Odisha. Further, it is to inform that all proposals received henceforth for CRZ clearance shall be considered as per CRZ Notification, 2019 only. However, pending proposals under CRZ Notification 2011, if any, may be considered at the discretion of project proponent.

This issues with the approval of the Hon'ble Minister, EFCC.

Yours faithfully,



(Dr. H. Kharkwal)
Additional Director /
Scientist 'E' & MS CRZ

Copy to:

1. The Additional Chief Secretary, Government of Odisha, Department of Forest & Environment, Plot No.108, Unit VII, Surya Nagar, Bhubaneswar – 751003, Odisha.

2. The Deputy Director General of Forests (C), Integrated Regional Office, Bhubaneswar, Ministry of Environment, Forest and Climate Change, A/3, Chandersekharpur, Bhubaneswar-751023.
3. The Director, National Center for Sustainable Coastal Management, Anna University, Chennai, Tamil Nadu-600025.
4. Office copy / Guard file.



(Dr. H. Kharkwal)
Additional Director /
Scientist 'E' & MS CRZ



F.No. 12-2/2018-IA-III
Government of India
Ministry of Environment, Forest & Climate Change

Telephone: 011-24695340
e-mail: arvind.nautiyal@gov.in
Indira Paryavaran Bhavan, Jor Bagh,
Lodi Road, New Delhi-110003.
Dated: 07.08.2018

To,

The Member Secretary,
Odisha Coastal Zone Management Authority,
Department of Forest, Ecology & Environment
Forest and Environment Department,
Orissa Secretariat, Bhubaneswar – 751001, Odisha

Sub: Coastal Zone Management Plan of Odisha - reg.

Sir,

This has reference to your letter nos. EE-13/2018 15575/F&E, dated 17.07.2018 furnishing therein the Coastal Zone Management Plan (CZMP) of Odisha, drawn as per the provisions of the Coastal Regulation Zone Notification, 2011.

2. In this regard, it is to state that based on the recommendation made by the National Coastal Zone Management Authority in its 34th Meeting held on 18.07.2018, the Ministry of Environment, Forest and Climate Change conveys its approval of the CZMP for the State of Odisha.

This issues with the approval of the Competent Authority.

Yours faithfully,

Arvind Nautiyal
(Arvind Nautiyal)
Director

Copy to:

1. The Director (Environment)-cum-Spl. Secretary, Government of Odisha, Secretariat, Bhubaneswar- 751001, Odisha.
2. The APCCF (C), MoEF&CC Regional Office (EZ), A/3 Chandrasekharpur, Bhubaneswar- 751023, Odisha.
3. The Director, National Centre for Sustainable Coastal Management, Anna University Campus, Chennai – 600025, Tamil Nadu
4. Guard File.

Arvind Nautiyal
(Arvind Nautiyal)
Director

so
21/8/18

GOVERNMENT OF ODISHA
FOREST & ENVIRONMENT DEPARTMENT

KharavelBhawan,
BHUBANESWAR-751001

PUBLIC NOTICE

MM-13 :

The draft Coastal Zone Management Plan maps for the entire coastal stretch of Odisha have been prepared as per guidelines of CRZ Notification, 2019. Soft copies of the maps are available in the office of the concerned District Collectors. Soft copy of the draft CZMP is also hosted on the website of this Department at <http://forest.odisha.gov.in/> as well as on the website of Odisha Coastal Zone Management Authority <http://www.sczmaodisha.org/Views/Inputs/comments>, if any, may be furnished to the undersigned within 10 days from the date of this publication.

Dr K. Murugesan, IFS
Director, Environment-cum-
Special Secretary to Government
06001/1/0093/1920

GOVERNMENT OF ODISHA
FOREST & ENVIRONMENT DEPARTMENT

**Kharavel Bhawan,
BHUBANESWAR-751001**

PUBLIC NOTICE

-113 :

The draft Coastal Zone Management Plan maps for the entire coastal stretch of Odisha have been prepared as per guidelines of CRZ Notification 19. Soft copies of the maps are available in the office of the concerned District Collectors. Soft copy of the draft CZMP is also hosted on the website of this Department at <http://forest.odisha.gov.in/> as well as on the website of Odisha Coastal Zone Management Authority <http://www.sczmaodisha.org/>. Views / comments, if any, may be furnished to the undersigned within 10 days from the date of this publication.

Dr K. Murugesan, IFS

Director, Environment-cum

Special Secretary to Government

1857

16010



Government of Odisha
Forest and Environment Department

No. EE-12/2019 13464 /F&E, Dt. 16-07-19

From

Dr. B.K. Sahu
Senior Scientist(E&E)

To

The Member Secretary,
Odisha Coastal Zone Management Authority,
1st Floor, Administrative Building, RPRC Campus,
Nayapalli, Bhubaneswar-751015

Sub: Guidelines for Updation of Coastal Zone Management Plan (CZMP) prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019-reg.

Sir,

In inviting a reference to the above subject, I am directed to enclose herewith Letter dated 26.06.2019 received from the Deputy Director(CRZ), IA-III Division, MoEF&CC, Gol for taking further necessary action at your end.

Yours faithfully,

Senior Scientist (EE)



F.No. 12-1/2019-IA III
Government of India
Ministry of Environment, Forest and Climate Change
(IA. III Division)

Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi - 3

Dated: 26th June, 2019

OFFICE MEMORANDAM

Sub: Guidelines for Updation of Coastal Zone Management Plan (CZMP) prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019 - reg.

Dr. Saranya
The CRZ Notification, 2011, has been superseded by the CRZ Notification issued vide Notification No. G.S.R. 37(E), dated the 18th January, 2019 (herein referred to as the CRZ Notification, 2019). In accordance with para 6 of the CRZ Notification, 2019, the coastal State Governments and Union territory Administrations are required to revise or update the Coastal Zone Management Plans (CZMPs) of their respective state or UT, as per the provisions contained in the CRZ Notification, 2019. In this regard, I am directed to enclose herewith the guidelines for facilitating the state government/UT administrations in updation of the CZMPs.

2. This issues with the approval of Competent authority.

Dr. Saranya P
(Dr. Saranya P)
Deputy Director (CRZ)

To,

- B*
Dr. Saranya
11/7/19
- i. The Secretary (Environment & Forests) of Coastal States (Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, West Bengal, Odisha) & Administrators of Puducherry & Daman & Diu.
 - The Member Secretary of Coastal States (Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, West Bengal, Odisha) & Administrators of Puducherry & Daman & Diu.
 - iii. The Director, National Centre for Sustainable Coastal Management (NCSCM), Chennai
 - iv. The Director, Space Application Centre, Ahmedabad
 - v. The Director, Centre for Earth Sciences Studies, Thiruvananthapuram,
 - vi. The Director, Institute for Remote Sensing, Anna University, Chennai
 - vii. The Director, Institute for Wetland Management and Ecological Designs, Kolkatta
 - viii. The Director, National Institute of Oceanography (NIO), Panjim, Goa
 - ix. The Director, National Institute of Ocean Technology (NIOT), Chennai
 - x. The Director, Naval Hydrographer's Office, Dehradun

U.S.
Dr. Saranya
11/7/19

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Copy for information to:

- a. PS to Minister for Environment, Forest and Climate Change
- b. PS to MoS (EF&CC)
- c. PPS to Secretary (EF&CC)
- d. PPS to AS(RSP)/AS(AKJ)
- e. PPS to JS(RKS)/JS(AKN)/JS(GM)/JS(RS)
- f. Website of MoEF&CC
- g. Guard File

**GUIDELINES FOR UPDATION OF COASTAL ZONE MANAGEMENT PLAN
(CZMP) PREPARED AS PER CRZ NOTIFICATION, 2011 TO ALIGN IT
WITH CRZ NOTIFICATION, 2019**

1. BACKGROUND

The Government of India had declared certain coastal stretches of the country as Coastal Regulation Zone (CRZ) vide Notification No. S.O.19 (E), dated the 6th January, 2011 (referred to as the CRZ Notification, 2011). As per para 5 of the aforesaid CRZ Notification, the coastal State Governments and Union territory (UT) administrations were entrusted with the preparation of Coastal Zone Management Plans (CZMPs) for their respective states/ UTs through the agencies authorized by the Ministry of Environment, Forest and Climate Change (MoEFCC). The CZMPs thus prepared have been approved by the Central Government in the Ministry of Environment, Forest and Climate Change and are currently followed for appraisal and subsequent approvals of developmental projects attracting the provisions of CRZ.

The CRZ Notification, 2011, has been superseded by the CRZ Notification issued vide Notification No. G.S.R. 37(E), dated the 18th January, 2019 (herein referred to as the CRZ Notification, 2019). In accordance with para 6 of the CRZ Notification, 2019, the coastal State Governments and Union territory Administrations are entrusted with revision or updation of Coastal Zone Management Plans (CZMPs) of their respective state or UT, as per the provisions contained in the CRZ Notification, 2019. The guidelines given hereunder have therefore been issued for facilitating the state government/UT administrations in updation of the CZMPs.

2. GENERAL GUIDELINES

- a) All coastal States and Union territory administrations shall update their respective CZMPs (which was prepared based on the CRZ Notification 2011), as per the provisions contained in the CRZ Notification, 2019, and after its updation and finalization following due procedures shall submit to the MoEFCC for its final approval at the earliest.
- b) The CZMP shall be updated or revised by any of the authorised agencies identified by the MoEFCC, using the demarcation of the High Tide Line, LTL, ESA, CVCA as carried out by NCSCM, Chennai and Hazard line as demarcated by the Survey of India.

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- c) The coastal states and union territories shall prepare draft CZMP on 1:25,000 scale identifying and classifying the CRZ areas within their respective territories in accordance with the guidelines given in **Annexure-IV** to the CRZ notification issued vide Notification No. G.S.R. 37(E), dated the 18th January, 2019 and these guidelines.

3. STEPS FOR PREPARATION OF CZMP

a) Base data: HTL, LTL, ESAs, Hazard line, CVCA & CZMP

High Tide Line (HTL), Low Tide Line (LTL), Ecologically Sensitive Areas (ESAs), and Critically Vulnerable Coastal Areas (CVCAs) demarcated by the National Centre for Sustainable Coastal Management (NCSCM), Chennai, and the 'Hazard line' as demarcated by the Survey of India (Sol), shall be used by the states/UTs in preparation/updation the CZMPs, as required under the provisions of the CRZ Notification, 2019. The CZMP database (shapefiles etc.) prepared as per the CRZ Notification, 2011 which have been scrutinized by the Technical Scrutiny Committee, finalized by the National Centre for Sustainable Coastal Management (NCSCM) and approved by the MoEFCC, shall be used as the base for revision or updation of the CZMP, as per the provisions contained in the CRZ Notification, 2019.

b) Data to be provided by the States/UTs to the authorized agencies

- i) Database of the CZMPs prepared and approved based on CRZ notification 2011, including HTL, LTL, ESAs, CVCA, Hazard line and coastal landuse, along with hard copies/pdf of approved CZMP and landuse maps.
- ii) Details of village-wise survey numbers pertaining to government land, in the format (bearing Taluk name, Village name, Survey No./Part Survey No. etc.) for deciding/enabling ease in demarcation of buffers around mangrove areas.
- iii) Digitized geo-referenced Census village boundary maps in shapefile format as per 2011 census base and the corresponding 2011 census (population) data of villages in digital/soft copy/xls format for demarcation of CRZ-IIIA and CRZ-IIIB areas.
- iv) Stakeholder data such as Municipal maps, Notifications for legally designated urban areas etc., for new CRZ-II areas, fishing Zones in the water bodies and fishing village boundaries, breeding and

- spawning grounds of fish and the like, for updating the CZMP, as applicable.
- v) Infrastructure facilities such as roads, jetty, port, fish landing centers, etc.
- vi) Existing authorised structures on the seaward side and features like cyclone shelters, rain shelters, helipads and other infrastructure including road network for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.

c) CRZ buffers

The CRZ limits will be revised or updated as per provisions contained in the CRZ notification, 2019, as follows:

No Development Zone (NDZ)/Buffers of tidally influenced waterbodies (water bodies influenced by tidal effects from sea in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds that are connected to the sea)	50 meters or width of the creek, whichever is less.
NDZ for CRZ-IIIA areas (sea front)	50 m
NDZ for CRZ-IIIB areas (sea front)	200 m
NDZ for inland islands in the coastal backwaters and islands along the mainland coast	20 m

d) Processing of Census data

All census maps and the corresponding census data of 2011 of all rural or urban areas demarcated in the CZMPs prepared as per CRZ Notification 2011, will have to be analyzed for computing the corresponding density of population for each village.

All rural or urban areas with population more than 2161 per sq. km will be classified as CRZ-IIIA and the remaining CRZ-III areas will be classified as CRZ-IIIB. After demarcation of CRZ-IIIA and CRZ-IIIB areas, the Census maps shall be taken out of the CZMP and will be kept in the database separately. Only Cadastral maps with Survey No. information shall be superimposed to the CZMP. CRZ-II areas demarcated in the CZMPs prepared as per CRZ Notification 2011, need to be retained as such, without any change. However, new CRZ-II areas, if any, may be added.

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e) **CRZ Classifications**

Updating of CRZ classifications such as CRZ-I, CRZ-II, CRZ-III A, CRZ-III B and CRZ-IV shall be done as per the guidelines given **Annexure-IV** to the CRZ notification, 2019.

The water areas of CRZ-IV shall be clearly demarcated as to whether the water body is sea, lagoon, backwater, creek, bay, and estuary etc. For such classification of the water bodies, the terminology used by Naval Hydrographic Office shall be relied upon.

The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.

In CVCAs, the land use maps shall be superimposed on the CZMP clearly demarcating the CRZ-I, II, III, IV.

The existing authorised developments on the seaward side shall be clearly demarcated.

The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network shall be clearly indicated on the CZMP for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.

f) **CRZ areas falling within municipal limits of Greater Mumbai**

In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II areas, shall be categorised as 'No Development Zone' and the same shall be accordingly demarcated.

g) **Public consultation of draft CZMP updated or revised based on CRZ Notification, 2019**

(i) The draft CZMP so updated or revised shall be published in the websites of the concerned CZMAs of the states/UTs and also given wide publicity soliciting suggestions and objections.

(ii) The draft CZMP shall be submitted by the State Government or Union territory to the concerned Coastal Zone Management Authority for appraisal, including appropriate consultations, and recommendations thereof. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA, as stipulated in para 6 (i) of **Annexure-IV** of the CRZ Notification, 2019.

(iii) Based on the suggestions and objections received, the draft updated CZMPs shall be finalised and submitted by the state Governments/UT administrations for final approval of MoEFCC.

h) Technical Scrutiny Committee

The updated CZMP prepared as per CRZ Notification, 2019 shall be submitted for scrutiny by the Technical Scrutiny Committee constituted by the National Centre for Sustainable Coastal Management (NCSCM), Chennai. The Technical Scrutiny Committee shall make its recommendations to the NCZMA for an appropriate decision.

i) CZMP Report

A CZMP report will be prepared and in the format given in **Annex-1**, enclosed to these guidelines.

j) CZMP maps and Coastal landuse maps

CZMP maps and Coastal landuse maps will be prepared as per the instructions/check-list issued to all the authorized agencies/States/ UTs by the Technical Scrutiny Committee at NCSCM, Chennai, during the scrutiny of CZMPs prepared as per CRZ Notification 2011. The check-list is enclosed to these guidelines as **Annex-2**.

k) Approval of CZMP:

The state Governments or Union territory administrations shall submit the draft updated Coastal Zone Management Plan and the draft CZMP, finalized at the State or UT level along with a request for its final approval to MoEFCC. The same shall be referred by MoEFCC for a technical scrutiny by the Committee constituted for the task by NCSCM, Chennai. On receipt of the recommendation of the Technical Scrutiny, it shall be placed for consideration and decision of the NCZMA.

(iii) The approved CZMP shall be thereafter put up on the website of the concerned State or Union Territory Coastal Zone Management Authority and hard copy shall be made available in the offices of the Panchayat and District Collector. It may also be uploaded in the website of the MoEFCC.

l) Environment management plan of ESAs

A detailed environment management plan for ecologically sensitive areas shall be formulated within 6 months of the approval of CZMP prepared based on CRZ Notifications 2019 by the states and Union territories, as per guidelines given in **Annexure-1** of CRZ Notification 2019.

m) Critically Vulnerable Coastal Areas (CVCAs)

For all the CVCAs mentioned in sub-paragraph 3.1 of the CRZ Notification 2019, Integrated Management Plans (IMPs) shall be prepared, which shall, inter alia, keep in view the conservation and management of mangroves, needs of local communities, such as dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage and the impact of sea level rise and other natural disasters and the IMPs will be prepared in line with the guidelines for preparation of Coastal Zone Management Plan.

4. LOCAL LEVEL CZMP

Local level CZM Maps shall be prepared for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans. Cadastral (village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps.

HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into the local level CZMP.

In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing

Needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety and disaster preparedness.

5. TIME LINE FOR UPDATION OR REVISION OF CZMP

The State Governments / UT administration shall take up the updation or revision of CZMPs approved as per CRZ Notification, 2011, to align with the CRZ Notification, 2019 at an early date and not later than six months from the date of issue of this guidelines.

6. REVISION OF COASTAL ZONE MANAGEMENT PLANS

(i) Whenever there is a doubt or a likely disparity noticed in the CZMP, the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to MoEFCC for a modification/rectification of the CZMP along with valid reasons for the same. The MoEFCC shall refer the matter to the National Centre for Sustainable Coastal Management (NCSCM) for verification based on latest satellite imagery and ground truthing for possible modification/rectification in the CZMP.

(ii) The rectified map shall be submitted to Ministry of Environment, Forest and Climate Change for consideration of approval.

Template for CZMP REPORT

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Executive Summary

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- 2.2. Coastal Geomorphology and Ecosystem
- 2.2. Marine Fishery Resources
- 2.3. Biodiversity of coastal district wise
- 2.4. Pollution and waste management issues

3. PURPOSE & SCOPE OF CZMPS

4. COASTAL ZONE MANAGEMENT PLANS

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 - b) Seawall/revetments/embankments
 - c) Permanent Vegetation Line
 - d) Coastal sand dune / paleo-aeolian dune
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 - f) Rocks, Headlands, Cliffs
 - g) Influence of Tidal action
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5. ECOLOGICALLY SENSITIVE AREAS/COASTAL LANDUSE

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- 5.2. Coral Reefs
- 5.3. Reserve Forests
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- 5.5. Salt marsh
- 5.6. Nesting Ground of Birds
- 5.7. Archaeologically important and Heritage Sites

- 5.8. Seagrass
- 5.9. Mud flats
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- 7.3. CRZ-III
- 7.4. CRZ-IV
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- 7.6. CVCA and IMP

8. HAZARD LINE

9. CRZ CATEGORIES OF STATE/ UT

- 9.1. CRZ categories (Taluk wise) of State/ UT
- 9.2. Sheet wise ESAs and CRZ categories

10. CONCLUSION

Annexure-I: Brief note annexed to draft CZMP

Annexure-II: Field photographs

Annexure-III: Village and survey number wise CRZ categories

Annexure-IV: Public consultation issues and their resolution

Annexure-V: Data sources (list of urban area, panchayat, fishing villages ward etc.)

Annex-2

CHECK-LIST FOR PREPARATION OF CZMP MAPS AND COASTAL LANDUSE MAPS

1. Two sets of maps shall to be provided viz:
 - (i) CZMP map depicting different CRZ categories; and
 - (ii) Coastal land use maps (i.e. land use map used to define CZMP) categories along with the year in which it was prepared.
2. Maps of Ecologically Sensitive Areas (ESAs) provided by NCSCM are to be integrated with the coastal land use map.
3. The title of the CZMP maps should read as 'Coastal Zone Management Plan (CZMP)'.
4. The coastal land use and CZMP maps shall be prepared according to the "Manual on Demarcation of High Tide Line and Low Tide Line and Preparation of CZMP of the Coast of India".
5. The land use classes up to level II classification such as Habitation/settlement, Agriculture, open areas etc., as given in the 'HTL Manual', will also be depicted in the coastal land use map along with the ESAs.
6. Color codes and symbols standardized by NCSCM, Chennai shall be provided to all authorized agencies for finalizing the CZMPs.
7. Indexing for all the states shall be standardized e.g. South to North, Left to Right etc.
8. Boundary of CRZ category should be continuous for seaside and creek side. It should be single/continuous line to clearly indicate the regulation boundary.
9. If legally designated urban areas other than municipality area are included in CRZ-II category, details in the form of supporting Government notification/act/rules are to be provided in the CZMP report.
10. Classification accuracy and geometric accuracy of the coastal land use maps must be quantitatively ascertained based on standard protocol.
11. Suggestions/recommendations received during the public consultation and action taken should be attached to the report as *annexure*. These suggestions/objections are to be classified into various categories such

- as those pertaining to HTL/ESA/CRZ classification/general complaints etc.
12. Only the boundary of the CVCA resource areas demarcated by NCSCM need to be provided in the CZMP.
 13. The Integrated Management Plan (IMP) will be prepared separately by NCSCM in consonance with the state government and local community concerned in conserving the resource areas. IMPs may be prepared within a time frame of 6 months from the date of approval of CZMP. The IMP shall be submitted for approval of MoEFCC for implementation.
 14. The role of community in resource management in the CVCA shall be within the governing laws of the State/Central Government.
 15. All layers used in the preparation of draft CZMP maps shall be given to NCSCM as soft copy (shape file format) for overlaying Hazard Line and boundaries of CVCA (if applicable).
 16. Sand dunes falling outside CRZ boundary should be shown in the land use map.
 17. CVCA falling outside CRZ boundary should be shown in the land use map.
 18. Edges of CZMP and land use maps of all states/UTs should be adjusted with those of the neighboring states/UTs.
 19. Ecological Sensitive Zones (ESZ) around the Marine National parks notified by the Government should be incorporated in the CZMP.

BEFORE HON'BLE NATIONAL GREEN
TRIBUNAL WESTERN ZONE BENCH, PUNE

OA No. 106 of 2022 (WZ)

With

OA No. 09 of 2023 (WZ)

With

OA No. 10 of 2023 (WZ)

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**AFFIDAVT IN REPLY ON BEHALF OF
RESPONDNET ODISHA COSTAL ZONE
MANAGEMENT AUTHORITY,
RESPONDNET NO. 11 & 10**
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Dated 1st day of August, 2025

Aniesh S. Jadhav
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